

SHRI HARISH KUMAR GANG-
WAR: Elections in Delhi.

प्रत्यक्ष महोदय : वगैर लिख कर दिये
बात नहीं चलती है ।

I am no authority on this issue.

SHRI SATYASADHAN CHAKRA-
BORTY (Calcutta South): Government
have declared some areas as disturb-
ed areas. Tripura Government has
protested against it.

MR. SPEAKER: You give me motion
or something. Then I will consider.

NOTIFICATIONS UNDER ALL-INDIA SERVICES

THE MINISTER OF STATE IN THE
MINISTRY OF HOME AFFAIRS
(SHRI P. VENKATASUBBAIAH): I
beg to lay on the Table a copy each
of the following Notifications (Hindi
and English versions) under sub-sec-
tion (2) of section 3 of the All India
Services Act, 1951:—

(1) The Indian Forest Service
(Fixation of Cadre Strength) Fifth
Amendment Regulations, 1982 pub-
lished in Notification No. G.S.R. 530
(E) in Gazette of India dated the
20th August, 1982.

(2) The Indian Forest Service
(Pay) Fifth Amendment Rules, 1982
published in Notification No. G.S.R.
531(E) in Gazette of India dated the
20th August, 1982.

(3) The All India Services (Death-
cum-Retirement Benefits) Amend-
ment Rules, 1982 published in Noti-
fication No. G.S.R. 705 in Gazette of
India dated the 28th August, 1982.

(4) The Indian Police Service
(Fixation of Cadre Strength) Fourth
Amendment Regulation 1982 publish-
ed in Notification No. G.S.R. 706 in
Gazette of India dated the 28th
August, 1982.

(5) The Indian Police Service
(Pay) Fourth Amendment Rules,
1982 published in Notification No.
G.S.R. 707 in Gazette of India dated
the 28th August, 1982.

(6) G.S.R. 776 published in Gazette
of India dated the 18th September,
1982 containing corrigendum to No-
tification No. G.S.R. 618 dated the
24th July, 1982.

(7) G.S.R. 777 published in Gazet-
te of India dated the 18th Septem-
ber, 1982 containing corrigendum to
Notification No. G.S.R. 619 dated the
24th July, 1982.

[Placed in Library. See No. LT-
5429/82].

NOTIFICATIONS UNDER CUSTOMS ACT, INCOME TAX AND STATEMENT re RESULTS OF MARKET LOANS FLOATED

THE DEPUTY MINISTER IN THE
MINISTRY OF FINANCE (SHRI
JANARDHANA POOJARY): I beg to
lay on the Table:

(1) A copy of the following Noti-
fications (Hindi and English ver-
sions) under section 159 of the Cus-
toms Act, 1962:—

(i) G.S.R. 537(E) and 533(E)
published in Gazette of India dat-
ed the 25th August, 1982 together
with an explanatory memorandum
exempting laparoscope and its ac-
cessories from the whole of basic
duty, auxiliary and additional duty
leviable thereon.

(ii) G.S.R. 665(E) published in
Gazette of India dated the 10th
September, 1982 together with an
explanatory memorandum con-
taining corrigendum to Notifica-
tion No. G.S.R. 509(E) dated the
26th July, 1982.

(iii) G.S.R. 666(E) published in
Gazette of India dated the 10th
September, 1982 together with an
explanatory memorandum contain-
ing corrigendum to Notification
No. G.S.R. 308(E) dated the 5th
April, 1982.

[Placed in Library. See No. LT-
5430/82].